GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 825 (TO BE ANSWERED ON THE 8th December 2025)

UNREGULATED SURGE IN AIRFARES AND NEED FOR FARE CAPPING MECHANISM

825. MS. SUSHMITA DEV

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware of the steep rise in domestic airfares, on Silchar Guwahati route where ticket prices have reportedly surged abnormally during peak travel periods and emergencies, if so, the details thereof;
- (b) whether it is a fact that Government has capped airfares on any specific routes in the past to prevent excessive fare hikes;
- (c) whether Government has held any consultations with private airlines for capping or regulating airfares during natural disasters, public emergencies or sudden route disruptions; and
- (d) whether Government maintains any real-time monitoring system to track and prevent such exploitative fare hikes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): The fare data for flights between Guwahati and Silchar, including return trips, shows a stable pricing trend throughout December 2025. There is no indication of a significant rise in airfares during this period.

The pricing of airfares is subject to dynamic fluctuations influenced by the fundamental economic forces of supply and demand. Various determinants such as current seat occupancy, fuel costs, aircraft capacity, seasonal fluctuations and other relevant factors significantly impact airline ticket pricing.

Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.

While the government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant oversight role, intervening in exceptional circumstances, such as during Pandemic, Maha Kumbh & Pahalgam attack, in order to ensure air travel affordable for passengers.

Further, the Government, proactively engages with scheduled airlines and advises them to augment capacity by deploying additional flights during festival seasons or during events causing surge in demand. In October 2025, to meet high festive demand, airlines responded by augmenting flight capacities by announcing 1750 additional flights across 100 sectors. As a result of capacity increase, a general moderation in fares was observed across most of the sectors. This proactive approach serves to mitigate abrupt price surges that may arise from local events or force majeure conditions.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them, under the provision of sub-rule (2) of Rule 135 of the Aircraft Rules, 1937. This covers about 27% of the domestic traffic. By doing so, the TMU plays a critical role in maintaining airfare levels within the boundaries of the airlines' prescribed tariffs.

Directorate General of Civil Aviation (DGCA) ensures that the airfare charged by the airlines remain within the boundaries of the established tariff sheets. However, in exceptional circumstances of non adherence to Sub Rule (2) of Rule 135 of The Aircraft Rules, 1937, necessary direction are being issued to all concerned airlines.
